

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

DATE OF ORDER : 2.5.2002

OA No. 158/2002

R.N. Mehrishi son of Shri B.N. Mehrishi, aged about 48 years, resident of Sector 1/970, Malviya Nagar, Jaipur.

....Applicant.

VERSUS

1. Union of India through the Secretary, Ministry of Steel & Mines, Shastri Bhawan, New Delhi.
2. The Chief Controller of Accounts, Principal Accounts Office, Ministry of Steel & Mines, Department of Mines, Second Floor, Lok Nayak Bhawan, Khan Market, New Delhi.
3. The Sr. Accounts Officer, Geological Survey of India (Western Region), Ministry of Mines, Jhalana Doongri, Jaipur.
4. The Executive Engineer (Civil), Civil Construction Wing (Civil), All India Radio, Jaipur.
5. The Senior Accounts Officer, The pay & Accounts Officer (PAO), Geological Survey of India (WR), Jhalana Doongri, Jaipur.

....Respondents.

Mr. Arun Sharma, Counsel for the applicant.

CORAM

Hon'ble Mr. S.K. Agarwal, Member (Judicial)

Hon'ble Mr. H.O. Gupta, Member (Administrative)

ORDER

PER HON'BLE MR. S.K. AGARWAL, MEMBER (JUDICIAL)

Heard the learned counsel for the applicant on admission.

2. The learned counsel for the applicant does not press Relief No. 1 of this OA.

3. The learned counsel for the applicant makes a submission that this OA may be disposed of by giving suitable directions to Respondent No. 2 for passing a speaking and appropriate order on his reply to the charge sheet, given to the applicant under Rule 16 of CCS(CCA) Rules, 1965 within a specified period.

4. In view of the submissions made before us, we direct Respondent No. 2 to pass a reasoned and speaking order on representation/reply to the charge sheet, submitted by the applicant under Rule 16 of CCS(CCA) Rules, 1965, within a period of six weeks from the date of receipt of the copy of this order. The applicant shall be at liberty to approach the proper forum, if he so feels aggrieved by the order passed on his reply/representation.

5. With the above direction, this OA is disposed of. A copy of this order alongwith copy of OA may be sent to Respondent No. 2 for necessary action.


(H.O. GUPTA)
MEMBER (A)


(S.K. AGARWAL)
MEMBER (J)

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